

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month December, 2022

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.12.2022 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	297/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block of combined asset associated with Western Region Strengthening Scheme VI in Western region.
	2.	298/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Strengthening Scheme in Northern Region in Northern Region.
	3.	299/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block under "Fibre Optic communication system (847.124 km) in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links" in Southern region..
	4.	300/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 765 kV Line Bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Sub-Stations Under Line bays and reactor at POWERGRID Sub-Station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR.
	5.	301/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: The Bus splitting scheme at Moga Sub-station under Transmission Scheme for controlling high loading and high short circuit level at Moga Sub-station.
	6.	311/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission system for Solar Energy Zone in Rajasthan" in Northern Region.
	7.	312/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai TL (Central sector), Asset 2: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) TL (Central sector), Asset 3: OPGW link for 220kV Kawas-Vav and 220kV Kawas Navsari TL (Central sector) & Asset 4: OPGW link for 220kV Bhopal-Govindpur SLDC (MPPTCL) TL (State sector) under Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region.
	8.	326/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II in Northern Region.
	9.	327/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset under Western Region System Strengthening -XX (WRSS-XX).
	10.	328/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block various assets covered under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B in WR & NR.
	11.	333/TT/2022	PGCIL	Petition for revision of transmission tariff for 2019-24 tariff block for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region and approval for Power to Relax and Power to Remove Difficulty for one-time reimbursement of

				unrecovered depreciation for Stage-1 of 400 kV Thyristor controlled series compensation project (Fact Device) on Kanpur-Ballabgarh 400 kV S/C line at Ballabgarh in Northern Region.
	12.	343/TT/2022	PGCIL	Petition for revision/ determination of transmission tariff for 2019-2024 Tariff block for Bhadravati (Chandrapur) HVDC back to back station (2x500 MW) in Southern Region and Western Region.
6.12.2022 Tuesday At 10.30 A.M. Generation tariff Petition	1.	30/RP/2022	NLCIL	Petition seeking review of order in Petition 173/MP/2020 dated 10.6.2022 on account of Lignite Transfer Price on account of trued up in respect of Barsingsar Mines as per MoC guidelines for control period 2014-19 (On admission).
	2.	33/RP/2022	NLCIL	Petition seeking review of order in petition 367/GT/2020 dated 9.6.2022 on account of trued up in determination of Annual fixed charges for the period 2014-19(On admission).
	3.	27/RP/2021	SJVNL	Petition for Review of the order dated 16.9.2021 in Petition No. 30/GT/2020 in the matter of determination of tariff of Nathpa Jhakri Hydro Power Station (1500 MW) for the period from 1.4.2019 to 31.3.2024.
	4.	18/GT/2021	NHPC	Petition for truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Uri-II Power Station.
	5.	264/GT/2021	KBUNL	Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (2x110 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	6.	263/GT/2021	KBUNL	Petition for approval of tariff of MTPS Stage-I (2x110 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	632/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of TLDP-III Power Station.
	8.	59/GT/2022	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4x250 MW) for the period from 1.4.2019 to 31.3.2024.
	9.	237/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	10.	416/GT/2020	NTPC	Petition for approval of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2019 to 31.3.2024
	11.	286/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-IV for the period from 1.4.2014 to 31.03.2019 after the truing up exercise.
	12.	422/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-IV (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	13.	256/GT/2020	NTPC	Petition for revision of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	14.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
	15.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e.15.5.2019) to 31.3.2024.
	16.	569/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Bokaro Thermal Power Station, Unit III (210 MW).
12.12.2022 Monday At 10.30 A.M. Misc. Petitions	1.	361/MP/2022	SAPL	Petition under Section 79(1)(c) read with Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003, and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long – Term Access And Medium Term Open Access In Inter-State Transmission and Related Matters) Regulations, 2009 (hereinafter referred to as “Open Access Regulations”) along with Regulation 111 – 113 of the Central Electricity

			Regulatory Commission (Conduct Of Business) Regulations, 1999 (<i>On admission</i>).
2.	158/MP/2022 alongwith I.A.No.35/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of the Order dated 22.10.2021 in Petition No. 174/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and Tamil Nadu Generation and Distribution Corporation Limited in relation thereto (Interlocutory application seeking interim directions for payment of outstanding dues) (<i>On admission</i>).
3.	189/MP/2022	NEEPCO	Petition for approval of proposal for Reconstruction, Renovation & Modernization for life extension beyond the normal useful life in respect of Kopili Power Station (4x50 MW = 200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong. (<i>On admission</i>)
4.	194/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 and 23 of the Agreement for Procurement of Power dated 13.4.2016 (and its amendments) executed between Northern Railway for Uttar Pradesh and Jindal India Thermal Power Limited seeking appropriate reliefs for Force Majeure and Change in Law on account of major changes in modalities in the existing coal e-auction system by way of Coal India Limited Circular dated 1.3.2022 issued pursuant to Cabinet Committee of Economic Affairs decision dated 26.2.2022(<i> On admission</i>)
5.	203/TD/2022	RPTL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading licence.
6.	225/MP/2017	NEEPCO	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP) (<i>Received by way of remand from APTEL</i>)
7.	453/MP/2019	STL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.06.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation (<i>Received by way of remand from APTEL</i>).
8.	513/MP/2020	AP(m)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 entered with Haryana Utilities; Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain Change in Law events.
9.	192/MP/2021 alongwith I.A.No.52&62 /2022	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and Petition under Sections 79(1)(c), 79(1)(f) and

				79(1)(k) of the Electricity Act, 2003, based on the extension of SCOD sought in the present petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner(Interlocutory applications for interim reliefs and amendments of the Petition.
	10.	38/MP/2022	KSKMPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.
	11.	253/MP/2022	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 & 22 of the Pilot Agreement for Procurement of Power dated 25.02.2019 and Pilot Power Supply Agreement dated 26.2.2019 seeking directions to PTC/Haryana Power Purchase Centre to make payment of Rs. 12,64,54,644/- claimed under Tariff Invoice dated 2.5.2020 raised by MB Power for the month of April 2020 in terms of the PPA.
12.12.2022 Monday At 2.30 P.M. Misc. Petitions	1.	349/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking quashing of impugned letters dated 23.11.2022 and 30.11.2022 issued by TANGEDCO qua discontinuation of power procurement, contracted under longterm on pass through basis w.e.f. 1.12.2022, in contravention to the Directions issued by the Ministry of Power, Government of India (<i>On admission</i>).
	2.	350/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking quashing of impugned letters dated 23.11.2022 and 30.11.2022 issued by TANGEDCO qua discontinuation of power procurement, contracted under long-term on pass through basis w.e.f. 1.12.2022, in contravention to the Directions issued by the Ministry of Power, Government of India (<i>On admission</i>).
	3.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
	4.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	5.	246/MP/2022 alongwith I.A/Dy.393/2022	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited(Interlocutory application for interim reliefs).
13.12.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	202/MP/2022	NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of Additional Expenditure, in Sipat STPS Stage-I (3x660 MW) and Sipat STPS Stage-II (2x500 MW), incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as Change in Law? event and in terms of Order dated 5.11.2018 in Petition No 172/MP/2016, Order dated 14.4.2022 in Petition No 240/GT/2020 and Order dated 29.5.2022 in Petition No 452/GT/2020 (<i>On admission</i>).
	2.	205/MP/2022	MCCPL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, for the payment of

			outstanding dues towards the reimbursement of POC charges for the power supplied to Rajasthan Discoms through Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Ltd. (RUVNL) referred to as the Procurers PPA dated 1.11.2013 <i>(On admission)</i> .
3.	207/MP/2022	NEEPCO	Petition under Section 178, 79(1)(k) of the Electricity Act, 2003 read with regulation 4(2) and 18 (Power to Relax) of Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking issuance of appropriate order(s) / direction(s) / declaration from the Commission that sale of united (without PPA) power from 600 MW (4x150 MW) Kameng Hydro Electric Project of the petitioner under DAM/RTM becomes eligible for issuance of HEC (Non-Solar REC) under the Hydro Power Obligation from 2021-22 to 2029-30 as per the order dated 8 March 2019 and 29 January 2021 of MoP, GOI <i>(On admission)</i> .
4.	209/MP/2022	OEPL	Petition under Section 79 of the Electricity Act 2003 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 25.10.2019 between M/s Ostro Energy Private Limited and Solar Energy Corporation of India Limited <i>(On admission)</i>
5.	177/MP/2022	HPSEBL	Petition seeking recovery of amounts arbitrarily and illegally claimed by Respondent No.1 (Power Grid) on account of deferred tax liability (DTL) and foreign exchange rate variation (FERV) <i>(On admission)</i>
6.	235/AT/2022	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Renewable Energy Projects connected to inter-State Transmission System (ISTS) with assured peak power supply in India and selected through Competitive Bidding Process as per the guidelines of the Government of India
7.	143/MP/2022	IEX	Petition for approval of the Transaction Fee of the Indian Energy Exchange in compliance with the provisions of Central Electricity Regulatory Commission (Power Market) Regulations, 2021.
8.	178/MP/2022	PXIL	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 23 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of transaction fees to be charged from transacting parties for trading on Power Exchange India Limited.
9.	88/MP/2022	HPEL	Petition under Regulation 23 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Transaction Fees.
10.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
11.	256/MP/2021	ASE(4)PL	Petition under Section 86 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreement dated 30.11.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019

			and 30.03.2020 in terms of which Land Tax is to be imposed upon Adani Solar Energy Four Private Limited (ASEFPL) 50 MW Solar Power Plant's land measuring 10,11,715 Sq. meter with effect from 19.11.2019.
12.	274/MP/2021	SBE(3)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 6.10.2017 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 50 MW (100 MW) Solar PV Power Plants established by SB Energy Three Private Limited in the State of Rajasthan.
13.	275/MP/2021	SBE(4)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 27.4.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 100 MW (200 MW) Solar PV Power Plants established by SB Energy Four Private Limited in the State of Rajasthan having land admeasuring 20,23,430 Sq. meter each with effect from 19.11.2019).
14.	207/MP/2021 alongwith I.A.No.47/2022	ERCPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 25.6.2019 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval to the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology as settled by this Commission vide its order dated 20.08.2021 in Petition No. 536/MP/2020 (Interlocutory application to bring on record subsequent fact and event on record which have occurred after filing of the accompanying petition).
15.	20/MP/2021	VREMPPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.
16.	74/MP/2022	DIAL	Petition seeks relaxation for issuance of renewable energy certificate by the Respondents that stopped issuance of Renewable Energy Certificate on the mere ground of change of name despite no change in legal status.
17.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, <i>inter-alia</i> quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents.
18.	216/MP/2022	ABCREPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.6.2020 executed between ABC Renewable Energy (RJ-01) Pvt. Ltd. And NTPC Ltd. seeking declaration that change in rate of Goods and Services Tax from 5% to 12% w.e.f. 1.10.2021 on account

				of amendment to Notification Nos. 1/2017-Central Tax (Rate), 01/2017-Intergrated Tax (Rate) dated 28.06.2017 and Finance Department (Govt. of Rajasthan) Notification No. F.12(56)FD/Tax/2017-Pt-I-40 dated 29.06.2017 by way of Notification No. 8/2021-Central Tax (Rate), Notification No. 8/2021- Intergrated Tax (Rate) dated 30.9.2021 and Finance Department (Govt. of Rajasthan) Notification No. F.12(1)FD/Tax/2021-60 dated 30.9.2021 as a 'change in law' event under Article 12 of the PPA
15.12.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	226/MP/2022	NSPL	Petition seeking for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (hereinafter referred to as the "REC Regulations, 2010") and to relax the provisions of the modified detailed procedure dated 16.3.2018 (<i>On admission</i>).
	2.	262/MP/2022	RSEKPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.03.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty (<i>On admission</i>)
	3.	305/MP/2022	RKMPPL	Petition under Sections 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 19 of the Power Purchase Agreement dated 18.05.2022 executed between RKM Powergen Pvt. Ltd. and Haryana Power Purchase Centre(<i>On admission</i>)..
	4.	Diary No. 464/2022 alongwith I.A.Dy.No.500/20 22	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 5(4) and 25 of the CERC (Power Market) Regulations, 2021 for approval of amendments in Renewable Energy Certificate Contracts at Indian Energy Exchange in accordance with the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 (Interlocutory application for additional prayer)(<i>On admission</i>).
	5.	182/MP/2022	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited (<i>On admission</i>).
	6.	584/MP/2020	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Ltd. (KSEBL)
	7.	261/MP/2021	JPL	Petition under Section 79(1)(B) for approval of the Supplementary Agreements (Amendments) of PPAs on account of Rationalization of Coal.
	8.	245/AT/2022	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Solar Power Projects (Tranche-IX) connected to the Inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the guidelines of Government of India.
	9.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
	10.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013
	11.	131/MP/2019 alongwith I.A.No.50/2020	BYPL	Petition invoking Section 79(1)(e), Section 79(1)(i) and Section 79(1)(k) read with Sections 129 & 130 of the Electricity Act, 2003 read with Regulations 7, 8 and 13 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking appropriate directions against the Global Energy Private Limited.

12.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
13.	113/MP/2020	KSKMCL	Petition under Section 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking quashing of the letter & invoice dated 7.11.2019 and the letter dated 8.11.2019 issued by Power Grid Corporation of India Limited (PGCIL) for claiming transmission charges.
14.	177/MP/2020	KSKMPL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for applicability of the provisions of PPA dated 26.2.2014 and amendment dated 23.1.2018 for levying penalty for maintaining availability below 80% for a contract year.
15.	145/MP/2021	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27/11/2013 and addendums dated 11/1/2018 and 28/6/2018
16.	185/MP/2021	RKMPPPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1', imploring by the Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; reimbursement of the illegally deducted penalty for short supply of power.
17.	282/MP/2021	RKMPPPL	Petition under Section 79(1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3, 11.5.4, 12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of monthly supply bills; late payment surcharge; additional interest; and for furnishing of Letter of Credit as payment security mechanism.
18.	141/MP/2022	PTCIL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana DISCOMS for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per PPSA (On admission).
19.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.

	20.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
20.12.2022 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	I.A.No.27/2022 in Petition No. 141/TT/2019	OPTCL	Interlocutory application under Regulation 111, 112, 113 of CERC (Conduct of Business) Regulations, 1999 read with Section 79 (1) (c) and (d) of the Electricity Act, 2003 for recall the order dated 27.5.2020 in Petition No. 141/TT/2019(<i>On admission</i>).
	2.	27/RP/2022 alongwith I.A.No.51/2022	MEL	Petition for review of order dated 14.3.2022 in Petition No. 145/TT/2018 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Order 47 of the Civil Procedure Code, 1908(Interlocutory application for condonation of delay) (no adjournment shall be granted).
	3.	290/TT/2022	OPTCL	Petition for approval of tariff of two Nos of non- ISTS Lines, namely 220kv Joda-Ramchandrapur (SC) and 220kv SC Jindal-Jamshedpur (DVC) lines of OPTCL and inclusion in PoC(Point of Connection) Charges and Losses.
	4.	108/TT/2016	TPTL	Petition approval of transmission tariff of 400 kV D/C Teesta III-Rangpo Section upto LILO point at Rangpo for 2014-19 (Received by way of Remand for the APTEL).
	5.	21/TT/2022 alongwith I.A.No.6/2022	PKTCL	Petition for approval of truing up of transmission tariff for 2014-19 and determination of transmission tariff for 2019-24 tariff Block for transmission line elements covered under the Transmission Project of Parbati Koldam Transmission Company Limited.
	6.	11/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400kV line bays at Bhiwani S/s for termination of 400kV Babai-Bhiwani D/C Line under Provision of 400kV Line bays at Bhiwani (PG).
	7.	22/TT/2021	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-I: 220kV Kishanganga-Wagoora D/C line Partially on M/C tower along with associated bays at Wagoora S/s under Transmission system associated with Kishenganga HEP
	8.	241/MP/2022	NHPC	Petition against Commission's order dated 9.6.2021 in Petition No. 471/TT/2020 allowing true up of transmission tariff for 2014-19 and determining of transmission tariff for 2019-24 tariff periods in respect of 220 kV Kishenganga-Amargarh D/C line on M/C tower under the scheme "Transmission System associated with Kishenganga HEP" in the Northern Region.
	9.	7/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset under Baharampur (POWERGRID) - Bheramara (Bangladesh) 2nd 400kV D/C transmission line (Indian Portion)" in Eastern Region.
	10.	83/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: Tumkur (Pavagada) Pooling Station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station &Devanahally (KPTCL) under Additional ATS for Tumor (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part B) in Southern Region.

	11.	91/TT/2022	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with Kudankulam Atomic Power Project in Southern Region.
	12.	185/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III).
	13.	274/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I:+/-300 MVAR STATCOM at 400kV Lucknow S/s (DOCO: 25.12.2020) under Provision of STATCOM at Nalagarh & Lucknow in Northern region.
	14.	275/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission Asset Replacement of existing 4 x 105 MVA, 400/220 KV, 1-Ph ICTs with 1x500 MVA, 400/220Kv, 3Ph ICT at Misa Sub-station under North eastern Region Strengthening Scheme-IV (NERSS-IV) in North-Eastern Region.
	15.	288/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I- 400kV D/C Solapur (STPP) - Solapur (PG) T/L along with bay extension at Solapur (PG) S/S & Asset II-Extension of 400/220kV Solapur S/S - Augmentation of Sub-station by 500 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under Transmission System for Solapur STPP (2x660 MW) in Western Region.
	16.	291/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset (01 nos) under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part B)" in Eastern Region.
	17.	195/MP/2022 alongwith I.A.Nos. 49& 68/2022	EPTCL	Petition under Section 79(1), (c) (d) and (f) read with Section 142 of the Electricity Act, 2003. The Petitioner is seeking the adjudication of certain disputes which have arisen qua it and the Respondents on payment of applicable transmission charges as well as seeking compliance of the Order dated 14.3.2022 in Petition No. 145/TT/2018 (Interlocutory application for interim reliefs & status- quo).
22.12.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from date of commercial operation i.e. 1.4.2021 to 31.3.2024 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (<i>On admission</i>).
	2.	223/MP/2022 alongwith I.A.No.54/2022	NLCIL	Petition seeking approval for Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021(Interlocutory application for condonation of delay) (<i>On admission</i>)
	3.	217/MP/2022	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for reimbursement of Ash Transportation charges in Simhadri Super Thermal Power Station, Stage-II (2x500MW) in terms of Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 (<i>On admission</i>)

4.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL (<i>On admission</i>)
5.	220/MP/2022	MPPMCL	Petition to consider the unit of water utilization for irrigation Q from BM3 to MAFt and Reservoir level of Omkareshwar Sagar Project at EL 192.97 M achieved on 4th October 2017 & at EL 196.59 M achieved on 5th November 2019 (<i>On admission</i>).
6.	359/MP/2022	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the High Price Day Ahead Market (HP-DAM) in Integrated Day Ahead Market (I-DAM) segment at IEX (<i>On admission</i>)
7.	317/AT/2022	ER-NERTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the ER NER Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
8.	316/TL/2022	ER-NERTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to ER NER Transmission Limited.
9.	322/AT/2022	KRTL	Application under Section 63 read with Section 79(1)(c) & (d) of the Electricity Act, 2003 for Adoption of Transmission Tariff in respect of Khandukhal Rampur Transmission Limited.
10.	323/TL/2022	KRTL	Application under Section 14, 15, 79 (1) (e) of the Electricity Act, 2003 for Grant of Transmission Licence to Khandukhal Rampur Transmission Limited
11.	254/AT/2022 alongwith I.A.No.69/2022	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW Grid-Connected Solar PV Power Project at Village- Kalijal & Matuon ki dhani, Tehsil- Shiv, District- Barmer and at Village Rawadi Chak, Tehsil- Fatehgarh, District- Jaisalmer in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 3.8.2017(Interlocutory application for adoption of tariff of Rs. 2.43 Per KWh.
12.	247/TL/2022	NTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Neemuch Transmission Limited.
13.	285/TD/2022	VEHGPL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
14.	453/MP/2019	STL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.06.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation (<i>Received by way of remand from APTEL</i>).
15.	491/MP/2020	SNPCL	Petition seeking release of Bank Guarantee issued in favour of Respondent no. 1 owing to frustration of the Long Term Access Agreement dated 1.11.2012 between the Petitioner no. 1 and Respondent no. 1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters)

			regulations, 2009 read with Section 79 (1) (c) of the Electricity Act, 2003.
16.	261/MP/2020	DEL	Petition seeking release of Bank Guarantee issued in favour of the Respondent No.1 owing to frustration of the Long Term Access Agreement dated 19.10.2012 between the Petitioner no.1 and Respondent no.1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) Regulation, 2009.
17.	14/MP/2021	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of disputes with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013, and for extension of Expiry Date under the Power Purchase Agreement.
18.	167/MP/2021	AP&NL	Petition under Section 79 (1) (b) read with Section 79(1)(f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
19.	228/MP/2021	MRPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020.
20.	273/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of 140 MW at Bilhaur, Uttar Pradesh.
21.	211/MP/2022	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited.

By order of the Commission

SD/-
(T.D. Pant)
Joint Chief (Legal)
19.12.2022